

# Central Administrative Tribunal Jammu Bench, Jammu

Hearing through video conferencing

#### O.A. No.62/1130/2020

This the 1<sup>st</sup> day, Tuesday of December, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J) Hon'ble Mr. Anand Mathur, Member (A)

Mushtaq Ahmad Ganie, age 47 years, S/o. Mohd. Abdullah Ganie, R/o.:- Chogam Qazigund Kulgam, ......Applicant (Mr. Bhat Fayaz Ahmad, Advocate)

### Versus

- 1. Union Territory of Jammu and Kashmir through Commissioner/Secretary Works, Civil Sectt., Jammu/Srinagar-190 001;
- 2. Chief Engineer, PWD(R&B) Department of Kashmir, Srinagar-190 001;
- 3. Superintendeing Engineer, R&B Circle Ganderbal/Bandipora Headquarter Ganderbal; 191 201;
- 4. Chief Engineer, R&B Special Sub Division, Gurez-193 502.

...... Respondents

(Mr. Rajesh Thapa, DAG)

## ORDER (ORAL)

## Hon'ble Mr. Rakesh Sagar Jain, Member (J)

OA has been filed by applicant seeking the following reliefs:-

- "a) An order or direction, commanding upon the respondents to regularize the services of the applicant as Junior Assistant from the date applicant is holding the same;
- b) An order or direction commanding upon the respondents to promote the applicant as Junior Assistant in light of the recommendation addressed to Superintending Engineer by Executive Engineering Special Sub Division Gurez vide communication No. EE/SSDG/73561-52 dated 06.01.2020;
- c) An order or direction, commanding upon the respondents to regularize the services of the applicant in the light of the judgement rendered by Hon'ble Hihg Court J&K Srinagar in SWP No.230/99 titled Abdul Majid Shah Versus State of J&K and others as Junior Assistant with all consequential benefits."
- 2. Heard Learned Counsel for the applicant and Mr. Rajesh Thapa, Learned Deputy Advocate General.
- 3. During the course of hearing, learned counsel for the applicant submits that his client would be satisfied if the respondents are directed to treat this entire OA as a representation of the applicant and consider and

dispose of the same by passing a reasoned and speaking order within a time bound manner.

4. OA is accordingly disposed of at admission stage by directing the respondents to treat the entire OA as representation of the applicant and consider and dispose of the same by passing a reasoned and speaking order within a period of one month from the date of receipt of copy of this order. There shall be no order as to costs.

(Anand Mathur) Member (A) (Rakesh Sagar Jain) Member (J)

asvs